

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-4168/2018
MA-4646/2018**

New Delhi, this the 01st day of November, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Akhil Dilli Prathmik Shikshak Sangh (Regd.)
A representative body of the Primary Schoo
Teachers in Delhi,
Through, its General Secretary R.C. Dabas,
S/o S.C. Dabas,
At Jagdish Mishra Sikshak Bhawan,
41, Institutional Area, D-Block,
Janakpuri, New Delhi-58
Phone No. 28520671
Sub: Pay-Fixation.
2. Anita Nashiar,
w/o Mukesh Nashiar
aged about 52 years,
Principal MCPS, sultانpuri
North DMC, New Delhi-83
Group B, Pay Fixation.
3. Meenakshi Kapoor,
W/o Rajiv Trehan,
Aged about 45 years,
Principal MCPS, Mongolpuri, F-I,
North DMC, New Delhi-83
Group B, Pay Fixation.
4. Meghnath Chowdhary,
s/o Baidyanath Chowdhary,
aged about 49 years,
Assistant Teachers, MCPS, Mongolpuri, C-II,
North DMC, New Delhi-83
Group B, Pay Fixation.
5. Banwari Lal Sharma,

s/o Hiralal Sharma
 aged about 50 years,
 Assistant Teachers,
 MCPS, Mongolpuri, C-II,
 North DMC, New Delhi-83
 Group B, Pay Fixation.

6. Pankaj Kr. Singh,
 s/o Awadesh Singh,
 aged about 48 years,
 Assistant Teacher, MCPS, U-Bik Mongolpuri,
 North DMC, New Delhi-83
 Group B, Pay Fixation.

... Applicants

(through Sh. Ranjit Sharma)

Versus

1. South Delhi Municipal Corporation,
 Through its Commissioner,
 At SP Mukherjee Civic Centre,
 JLN Marg, New Delhi-2.

2. North Delhi Municipal Corporation,
 Through its Commissioner at
 SP Mukherjee Civic Centre,
 JLN Marg, New Delhi-2.

... Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants.

MA No. 4646/2018 filed for joining together is allowed.

OA No. 4168/2018

2. The first applicant is the Association and the other applicants are the individual Teachers. The OA has been filed seeking the following reliefs:

"i) direct the respondents to grant the basic pay of Rs. 17140 to the applicants w.e.f. the date of their admission to Grade Pay of Rs. 4600 on grant of ACP/MACP benefits along with arrears AND/OR

ii) pass such other order/s may be deemed fit & proper."

3. It is submitted that the applicants are entitled for the reliefs claimed but the respondents are not granting the same in spite of certain decisions of this Tribunal which were upheld by the Higher Courts. It is also submitted that the Association made a representation in this regard and the same is still pending.

4. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by permitting all the individual applicants to make appropriate representations ventilating their grievances to the concerned authorities and on receiving such representations, the respondents may consider the same and pass appropriate reasoned and speaking order thereon, in accordance with law, within ninety days therefrom. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/